

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3307
ANSWERED ON:14.08.2003
ALLOTMENT OF ARMS
RAVINDRA KUMAR PANDEY

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any provision to issue arms on out of turn basis on the recommendation of MPs;
- (b) the total number of rifles/guns and other types of fire arms allotted on out of turn basis by the Ministry of Defence during the current year, till June 30, 2003;
- (c) the total number of applications seeking allotment of arms received during the current year, till June 30, 2003;
- (d) the number of applications approved alongwith the number of those rejected, separately, during the said period; and
- (e) the grounds on which applications have been approved or rejected, separately?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) There is no specific provision to issue arms on out of turn basis on the recommendations of MPs. The recommendations of the MPs are, however, given due consideration for allotment on out of turn basis.
- (b) During the current year up to June 30, 2003, 173 fire arms have been allotted on out of turn basis.
- (c) 356 number of applications seeking out of turn allotment of arms were received from 1.1.2003 to 30.6.2003.
- (d) During the current year up to June 30, 2003, 173 applications were approved for allotment. During the same period, 208 applications were rejected.
- (e) The threat perception to the applicant was the main criterion for recommending out of turn allotment of the weapon. Besides this, out of turn allotments of rifles were considered in respect of Armed Forces personnel who intended to seek re-employment as security guards after retirement.

The cases where applicants already possessed a weapon or where there was no convincing evidence of threat were rejected.